

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**


**C. P. NO.** 01/59/2015  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016**

**NAME OF THE COMPANY:** M/s Ran Baxy Ltd.

**SECTION OF THE COMPANIES ACT:** 58 & 59

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	JASPREET SINGH (HAWA)	(Adv. for A-1)		


**ORDER**

This Bench is apprised of the fact that the present petition for rectification has been pending since 2012 (it has been since renumbered as per the amended provisions of Companies Act 2003). It is inexplicable as to why the Respondents 1 & 2 have not filed reply till date.

2. It is submitted that as Respondent no.1 viz Ranbaxy Laboratories Ltd. has been taken over by M/s. Sun Pharmaceutical Ltd, the petitioners have taken steps to amend the memo of parties.

Contd/-....

3. Ld. Counsel appearing for Respondent no.1 i.e, Sun Pharmaceutical Ltd has stated that their Registered Office is at Vadodara, Gujarat and therefore, the jurisdiction would lie with the Ahmadabad Bench of the NCLT.
4. Ld. Counsel for the petitioner submits that he has filed an application praying that the matter be tried by the New Delhi Bench only as it is at the final stage. The petitioner may take necessary steps before the Principal Bench.
5. To come up on 02.12.2016.

  
(Ina Malhotra)  
Member Judicial